

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
W. P. (C) No. 3017 of 2010

1. Baleshwar Yadav
  2. Yusuf Khan
  3. Birendra Kumar Chourasia
  4. Baldeo Yadav
  5. Bijay Kumar Yadav
- ..... ... Petitioners

Versus

1. The State of Jharkhand
  2. Commissioner, Mines, Government of Jharkhand, Doranda, Ranchi
  3. Secretary, Mines and Geological Department, Govt. of Jharkhand, Ranchi
  4. District Mines Officer, Hazaribagh (Jharkhand)
  5. District Divisional Forest Officer, East Forest Division, Vaan Bhavan, Hazaribagh
  6. Deputy Commissioner, Hazaribagh (Jharkhand)
  7. Sadar Circle Officer, Hazaribagh (Jharkhand)
  8. Circle Inspector, Sadar Circle, Hazaribagh (Jharkhand)
  9. Land Reforms, Deputy Collector, Hazaribagh (Jharkhand)
  10. M/s Maa Jagdamba Stone Works, a partnership Firm represented by Director, Ajit Kumar Mehta, having its Office at Ravindra Path, Hazaribagh (Jharkhand)
- .... ... Respondents

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**CORAM : HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioners : Mr. A. K. Rashidi, Advocate  
For the State : Mr. Rahul Saboo, SC-I  
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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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14/ 05.04.2021 It has been submitted by the learned counsel for the petitioners that period of lease has already been expired and probably lease has been renewed, which gives fresh cause of actions. It has been further submitted that the petitioners are landless persons and the present lease has been granted and renewed contrary to the legal provisions.

Considering the nature of the dispute between the parties, learned counsel for the petitioners seeks permission to withdraw the present writ petition with a liberty to work out their remedies in accordance with law before the appropriate forum.

In view of the above submission, present writ petition is dismissed as withdrawn with the aforesaid liberty.

**(Rajesh Kumar, J.)**